

(OA. 1049/02)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. Dr. 12.3.03

Order dated 13.05.2003

Copies of order
changed over to
counsel for both
sides.

OA 1046/02

OA 1047/02

OA 1048/02

OA 1049/02

OA 1025/02

20/3

Bb
20/3/03
Bb

Or. Dr. 12.3.03

Heard further. Hearing is complete
and orders are reserved.

Subin
Vice-Chairman

Member B

For Admission &
hearing with ~~extension~~
~~order~~ OA 1025/02

11.7.03

For the reasons recorded
separately, this O.A. is rejected.
No costs.

24/3

Bmb

Or. Dr. 27.3.03

For further hearing
as Part-Heard with
OA 1025/02.

Subin
Vice-Chairman

Member (S)

11/4

Bmb

Or. Dr. 12.4.03

For further hearing
as 'Part-Heard' with
OA 1025/02, 1046,
1047 & 1048/02.

11/5

Bmb

Or. Dr. 8.5.03

"For Being spoken to"
with OA 1046 to 1048 & 1025/02
(Memo for Litigation by
by counsel for petitioners.)

12/5

Bmb

Common judgment
changed over
note in OA 1046/02 etc